

**THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE):** (a) to (c).  
A statement is laid on the Table of the House.

#### Statement

The operational agencies involved in the implementation of Integrated Rural Development Programme (IRDP) have geared up their machinery to achieve the targets under the programme. The banks in cooperative as well as commercial sector are progressively providing increasing support by way of credit for the implementation of the programme. In the year 1980-81, the loans disbursed by financing institutions were Rs. 207 crores which increased in 1981-82 to Rs. 486 crores. A major share in the above loans disbursed is accounted for by the commercial banks. The Government and the Reserve Bank of India have been taking steps from time to time to ensure coordination between district rural development agencies, set up by State Governments and the branches of the commercial banks for a better implementation of the programme. Some of the important steps taken in this direction are given below:

1. The lead banks will ensure that all the villages and families identified under the programme are allocated to specific branches of the participating banks.

2. The standing committee of the district consultative committee should meet once a month to review progress made in the implementation of the programme.

3. The applications received must be disposed of within a fortnight or so.

4. The banks should ensure that the schemes allotted under the programme to them are disposed of at branches level and suitable discretionary powers are given to the branch level officers for this purpose.

5. The instructions issued by Reserve Banks regarding the relaxed margin money requirements for loans to small borrowers should be strictly adhered to.

#### Fleet strength of I.A. and A.I.

\*300 **SHRI NAVIN RAVANI:** Will the Minister of CIVIL AVIATION be pleased to lay a statement showing:

(a) what is the fleet strength of Indian Airlines and Air India at present;

(b) whether there is any proposal to add more plans to meet the demand during Asiad 82; and

(c) if so, the details thereof?

**THE MINISTER OF STATE OF THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD):** (a) Indian Airlines: 53

Air India: 18

One more Airbus for Air India is scheduled to arrive in November, 1982.

(b) No, Sir.

(c) Does not arise.

#### Further Liberalisation of Imports

\*301. **SHRIMATI GEETA MUKHERJEE:** Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to further liberalise the import policy in favour of export-oriented units; and

(b) if so, the details thereof?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL):** (a) and (b) There is no proposal at present to further liberalise the import policy in favour of export oriented units. However, the policy is kept under review so as to make changes therein as may be found necessary to help production and exports.

#### Garment Export policy for 1983

\*304. **SHRI B. V. DESAI:**

**SHRI MOHAMMAD ASRAR AHMAD:**

Will the Minister of COMMERCE be pleased to state:

(a) whether the 1983 quota distribution policy for garments and knitweaves provides a major departure from the 1982 policy;

(b) whether it is also a fact that the provisions for reservation on the basis of firm contracts negotiated earlier have been removed;

(c) what are the other changes made in the garments export policy; and

(d) to what extent garment exporters have welcomed this move and to what extent it will be beneficial for them?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) to (d) A statement is laid on the Table of the House.

#### Statement

The Government has announced the Garment Export Policy for 1983 for export of ready made garments and knitwear to selected countries with which India has bilateral textile agreements vide Public Notice No. 37-ETC(PN)/82 dated 18-9-1982. The policy for 1983 has been framed after taking into account the experience gained in the implementation of the policy for earlier years as well as other relevant factors. In many respects the policy for 1983 is similar to the policy for 1982.

2. The main features of the 1983 policy are as under:

(i) The annual levels for 1983 shall be distributed according to the following systems and rates:

| SYSTEMS                       | %Of the Annual, level 1983 |
|-------------------------------|----------------------------|
| (a) Past performance          | 50                         |
| (b) FCFS Small Orders         | 35                         |
| (c) Manufacturer/Exporters    | 10                         |
| (d) Central/State Corporation | 5                          |

Manufacturer/Exporters Systems have been increased to some extent as compared to 1982 policy.

(ii) A new System, viz—FCFS Small Orders, has been introduced in the new Policy. Under this System, quantities will be allotted on First-come-First-Served

basis against applications supported by firm contracts and Letters of Credit. Allotments of quantities shall be made only within the quantitative limit fixed by the Textile Commissioner for each country/category subject to other stipulations contained in the Policy. Basis of allotment under this systems shall be firm contracts just as in the FCFS Contract Reservation system during 1982.

(iii) In the case of Past Performance and Manufacturer/Exporters Systems, the full calendar year will be considered as one period for allotment of quantities for export. In the case of Central/State Corporations and FCFS Small Orders Systems, the year will be divided into three 4-monthly periods, (namely January-April, May-August and September-December) in the case of woven items and into two periods (January-August and September-December) for knitted items. Quantities for woven items will be distributed among the three periods in the ratio of 50:35:15 whereas the quantities for knitted items will be distributed between the two periods in the ratio of 85:15. These provisions are similar to the provisions under the 1982 Policy.

(iv) As during 1982, the agency for calculation of Past Performance entitlement shall be the Apparels Export Promotion Council. The base period for calculation of Past Performance entitlement shall be the average annual exports during 1980, 1981 and Jan-June, 1982. Base period during 1982 was 1980 and Jan-June, 1981. Transferability of Past Performance entitlement shall be allowed subject to certain conditions, in addition to conditions prevailing in 1982. It has also been laid down that an exporter who has obtained entitlement by transfer from any other exporter in a particular country/category will not be eligible to transfer any entitlement in the same country/category to another exporter.

(v) Provisions regarding Slow Moving Items, Minimum Export Price and Letters of Credit are Similar to the 1982 Policy.

3. According to available information, the garment exporting community has generally welcomed the 1983 Policy. It is the expectation of the Government that the policy-framework as announced will enable the exporters to increase their exports.

**Sharing of Government Quarter for issue of food card**

\*306. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether persons sharing Government accommodation are required to furnish proof/acknowledgement of submission of intimation by the allottees etc. to the Directorate of Estates regarding the fact of sharing of Government quarter for issue of food card;

(b) if so, whether retired Government servants and Government servants belonging to different pools of accommodation sharing Government accommodation with the allottees of General Pools accommodation and vice versa are allowed to share Government quarters by the Directorate of Estates; and

(c) if not, what remedy Government have in mind for such cases?

THE MINISTER OF STATE OF THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) No Sir.

(b) So far as General pool accommodation is concerned Central Govt. Servants including retired Govt. employees are allowed to share Government accommodation.

(c) Does not arise.

जित: सीतापुर (उत्तर प्रदेश) के पर्यटन केन्द्र

\*307. श्री राम लाल राही : क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार का विचार उत्तर प्रदेश के सीतापुर जिले में पर्यटन केन्द्र खोलने का है ;

(ख) यदि हां, तो योजना का व्यौरा क्या है और उस पर कितना व्यय होने की संभावना है ;

(ग) इस योजना का कार्य कब आरम्भ होगा ; और

(घ) पर्यटकों को इस काम्प्लेक्स में किस प्रकार की सुविधाएँ दी जायेंगी ?

पर्यटन मंत्रालय के राज्य मंत्री (श्री खुर्शीद आलम खां): (क) से (घ). जी, नहीं। चालू पंचवर्षीय योजना के दौरान केन्द्रीय पर्यटन मन्त्रालय का सीतापुर जिले में कोई पर्यटक केन्द्र खोलने का प्रस्ताव नहीं है।

कमीशन एजेंटों के घरों पर अधिकार संबंधी छापे

\*308. श्री राम प्यारे पन्ना : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत दो महीनों के दौरान आय कर अधिकारियों ने कमीशन एजेंटों के घरों पर छापे मारे हैं ;

(ख) यदि हां, तो इस अवधि के दौरान उत्तर प्रदेश में कुल कितने स्थानों पर छापे मारे गए तथा इन छापों में कुल कितने मूल्य का बिना हिमाब-किताब का सामान और कीमती वस्तुएं पकड़ी गई ; और

(ग) इन छापों में कितने व्यक्तियों को गिरफ्तार किया गया तथा अब तक